

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 670/2018

in

OA No. 640/2014

MA 4654/2018

Reserved on 11.01.2019
Pronounced on 17.01.2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N.Terdal, Member (J)**

Deepak,
Recruit HC (Min) in Delhi Police 2010
Roll No.420738
Aged about 30 years
S/o Sh.Dharamveer Singh,
R/o Vill. Budh Vihar, Phase-1,
Sultanpuri, Delhi-86. Applicant

(By Advocate: Mr.Anil Singal)

VERSUS

Sh. Amulya Patnaik,
(Respondent No. 3 in OA)
Commissioner of Police, PHQ,
IP Estate, New Delhi
Including all successor(s) to
The post of C.P. Delhi. Respondents

(By Advocate : Ms. Asiya Khan for Mrs.Rashmi Chopra)

ORDER

(Hon'ble Mr. S.N.Terdal, Member (J)):

We have heard Mr. Anil Singal, counsel for applicant and Ms. Asiya Khan for Mrs Rashmi Chopra, counsel for respondents and perused the pleadings and all the documents produced by both the parties.

2. The relevant facts of the case are that this Tribunal vide its order dated 16.08.2018 in OA no. 640/2014 directed the respondents to consider the comprehensive representation filed by the applicant and disposed of the said representation within two months and in case

vacancies of 2010 advertisement were still available then appoint him as he was the next candidate in the list above whom all were appointed. The operative portion is extracted below:

"4. The counsel for the respondents have not denied the Averments and submissions made by the counsel for the applicant. In the circumstances, in view of the facts narrated above, we direct the respondents to consider the applicant for the unfilled vacancy of 2010 advertisement if the vacancies are still available. For this purpose we give liberty to the applicant to make a comprehensive representation within 15 days and further direct the respondents to dispose of said representation within two months thereafter and in case vacancies of 2010 advertisement are still available then to appoint him."

3. The respondents have filed a detailed reply to the comprehensive representation filed by the applicant. They have categorically stated that in view of the DoP&T instructions dated 13.06.2000 and in view of Rule 22 of the Delhi Police (Appointment & Recruitment) Rules, 1980, they have examined his representation and stated that since no vacancy of the recruitment year 2010 is available as such the applicant cannot be considered for appointment vide order dated 29.11.2018. We have perused the order dated 29.11.2018. The respondents have complied with the order of this Tribunal. We are satisfied that no contempt is made out. Contempt Petition is dismissed. Notices are discharged.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

'sk'

....